

**Karnataka Ministers Salaries And Allowances (Amendment)
Act, 2015**

19 OF 2015

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An Act further to amend the Karnataka Ministers Salaries and Allowances Act, 1956.

Whereas, it is expedient further to amend the Karnataka Ministers Salaries and Allowances Act, 1956 (Karnataka Act 5 of 1957) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty-sixth year of the Republic of India as follows:-

1. Short title and commencement :-

(1) This Act may be called the Karnataka Ministers Salaries and Allowances (Amendment) Act, 2015.

(2) Sections 3, 7 and 11 shall be deemed to have come into force on 4th day of March 2014 and other provisions shall come into force at once.

2. Amendment of section 3 :-

In the Karnataka Ministers Salaries and Allowances Act, 1956 (Karnataka Act 5 of 1957), (hereinafter referred to as the principal Act), in section 3,-

- (i) for the words "thirty thousand rupees" the words, "fifty thousand rupees" shall be substituted;
- (ii) for the words "twenty five thousand rupees" the words, " forty thousand rupees" ; and
- (iii) for the words "one lakh fifty thousand rupees" the words, "three lakhs rupees" shall be substituted.
- (iv)

3. Amendment of section 4 :-

In section 4 of the principal Act,-

- (1) in sub-section (1), for the words "fourty thousand rupees", the words "eighty thousand rupees" shall be substituted;
- (2) in sub-section (2), for the words, "ten thousand rupees", the words "twenty thousand rupees" shall be substituted.

4. Amendment of section 5 :-

In section 5 of the principal Act, in sub-section (2), for the words "seven hundred and fifty litres " the words, "one thousand litres" shall be substituted.

5. Amendment of section 6 :-

In section 6 of the principal Act, in sub-section (1), in item (a), for the words "seven hundred and fifty litres", the words "one thousand litres" shall be substituted.

6. Amendment of section 6A :-

In section 6A of the principal Act,-

- (i) for the words "sixteen thousand rupees", the words "thirty five thousand rupees" shall be substituted; and
- (ii) for the words "eighty thousand rupees", the words "two lakhs rupees" shall be substituted.

7. Amendment of section 6B :-

In section 6B of the principal Act,-

- (i) in sub-section (1), for the words "forty thousand rupees", the words "eighty thousand rupees" shall be substituted;
- (ii) in sub-section (2), for the words, "ten thousand rupees", the words "twenty thousand rupees" shall be substituted.

8. Amendment of section 6C :-

In section 6C of the principal Act, in sub section (2), for the words "seven hundred and fifty litres ", the words " one thousand litres" shall be substituted.

9. Amendment of section 6D :-

In section 6D of the principal Act, in sub-section (1), in item (a), for the words "seven hundred and fifty litres", the words "one thousand litres" shall be substituted.

10. Amendment of section 7 :-

In section 7 of the principal Act,-

- (i) for the words "fourteen thousand rupees", the words "thirty thousand rupees" shall be substituted; and
- (ii) for the words "sixty thousand rupees", the words "one lakh fifty thousand rupees" shall be substituted.

11. Amendment of section 8 :-

In section 8 of the principal Act,-

- (i) in sub-section (1), for the words "forty thousand rupees", the words "eighty thousand rupees" shall be substituted; and
- (ii) in sub-section (2), for the words "ten thousand rupees" the words, "twenty thousand rupees" shall be substituted.

12. Amendment of section 9 :-

In section 9 of the principal Act, in sub-section (2), for the words "seven hundred and fifty litres", the words "one thousand litres" shall be substituted.

13. Amendment of section 10 :-

In section 10 of the principal Act, in sub-section (1), in item

- (a), for the words "seven hundred fifty litres", the words "one thousand litres" shall be substituted.

14. Amendment of section 12 :-

In section 12 of the principal Act, in sub-section (2),-

- (i) in item (b), for the words "twenty rupees", the words "thirty rupees" shall be substituted;
- (ii) in item (d), for the words "one thousand five hundred rupees", the words "two thousand rupees" shall be substituted;
- (iii) in first proviso, for the words "two thousand rupees", the words "two thousand five hundred rupees" shall be substituted;
- (iv) after second proviso, the following proviso shall be inserted, namely:-

"Provided also that in case of tour outside the state where he has stayed in a hotel or registered establishment providing boarding and loading at scheduled rates, he shall be entitled for daily allowance of rupees five thousand per day subject to production of bills."